GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 3113 TO BE ANSWERED ON 14.03.2018

COMPENSATION TO VICTIMS OF ROBBERY

† 3113. SHRI NAGAR RODMAL:
SHRI SUMEDHANAND SARSWATI:
SHRI OM PRAKASH YADAV:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has released any guidelines for providing compensation to the robbery victims in the general coaches of the trains;
- (b) if so, the number of such complaints received from Rajasthan, Bihar and Madhya Pradesh so far; and
- (c) the steps taken by the Government to settle the complaints?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN)

(a): Railways' liability for compensation for death or injury of Railway passengers in untoward incidents (robbery) is laid down in Section 124A read with Section 123 of Railways Act, 1989. The scale of compensation as specified in Railway Accident and Untoward Incidents (Compensation) Amendment Rules, 2016 is ₹ 8 lakh for death and ₹ 64,000/- to ₹ 8 lakh for injury, depending upon the gravity of injury.

- (b): Total 04 cases have been received so far.
- (c): Admissibility of compensation is decided by Railway Claims
 Tribunal (RCT) on the basis of a claim application filed before them.
 Railway Administration is liable to pay compensation to rail passengers only when a decree is awarded by Hon'ble RCT in favour of the claimant.

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